

EXTRAORDINARY

REGD. NO. JK—33



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW,  
JUSTICE AND PARLIAMENTARY AFFAIRS  
(Legislation Section)

Jammu, the 24th January, 2019.

The following Act as passed by the Jammu and Kashmir State  
Legislature received the assent of the Governor on 24th January, 2019  
and is hereby published for general information :—

**THE JAMMU AND KASHMIR RESERVATION  
(AMENDMENT) ACT, 2014.**

(Act No. I of 2019)

[24th January, 2019.]

An Act to amend the Jammu and Kashmir Reservation Act, 2004.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Reservation (Amendment) Act, 2014.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 2, Act XIV of 2004.*—In the Jammu and Kashmir Reservation Act, 2004, in section 2 in clause (o),—

(i) in sub-clause (ii), the word “and” shall be deleted ;

(ii) in sub-clause (iii), the colon (:) shall be substituted by sign (;) ;

(iii) after sub-clause (iii), the following sub-clause shall be added, namely :—

“(iv) the persons belonging to pahari community, clan or tribe having distinct cultural, ethnic and linguistic identity to be identified in such manner as may be prescribed and by such Authority as may be appointed by the Government in this behalf ; and”

SATYA PAL MALIK,

Governor,

Jammu and Kashmir.

(Sd.) ASHISH GUPTA,

Deputy Legal Remembrancer,

Department of Law, Justice and Parliamentary Affairs.